

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.2810 of 2021**

Suresh Singh ..... Petitioner  
Versus  
The State of Jharkhand ..... Opposite Party

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Ankit Vishal, Advocate  
For the State : Ms. Nehala Sharmin, Addl.P.P  
For the Informant : Mr. R. S. Mazumdar, Sr. Advocate

**Order No.02 Dated- 17.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest in connection with Airport P.S. Case No.07 of 2020 instituted under Sections 147, 148, 149, 323, 324, 325, 307, 379, 354, 504, 506 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner, along with co-accused persons, were the members of an unlawful assembly and being armed with deadly weapons, they attempted to murder the informant- Ashutosh Kumar, committed theft of gold chain and outraged the modesty of the wife of Ashutosh Kumar. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner is not named in the F.I.R. and subsequently the witnesses have stated about the involvement of the petitioner in the said offence. It is further submitted that the main allegation is against the co-accused Vicky Kumar, his father and Sadan Kumar. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and undertakes to pay ad interim victim compensation of Rs.80,000/- without prejudice to his defence in this case in favour of the informant. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State being assisted by the learned senior counsel for the informant oppose the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail

to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned C.J.M., Ranchi within four months from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing a demand draft of Rs.80,000/- as ad interim victim compensation without prejudice to his defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Ranchi in connection with Airport P.S. Case No.07 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand draft, the court below is directed to issue notice to the informant and on his proper identification, the court below shall handover the same to him forthwith.

**(Anil Kumar Choudhary, J.)**